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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Original Application No. 583 of 1992

Dr M.A. Matin

Applicant

versus

C.S.I.R. New Delhi and others

Respondents.

DrM.A. Matin Shri A.K. Chatkrvedi

Applicant in person present For Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

working in the Industrial Toxology Reseranch Institute
(I.T.R.C. for short) and he is on the verge of retirement, after going upto the Supreme Court wherein the
applicant was allowed to the extent that a direction
to the effect that
was given/Shri P.K. Ray who was Director, I.T.R.C.,
will not sit as a member of the committee for making
assessment to the post of Scientist F which is said to
be promotional post. The applicant has approached this
Tribunal praying that he may be promoted to thepost of
Dy. Director with effect from 1.1.1986 in viewof his
contributions, achievements and also consequential
reliefs of the judgment of Hon'ble Supreme Court
after quashing the J.M. dated 26.10.92 as legall-y
invalid and infructuous and hehas further prayed that

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he be considered for promotion to Scientist F

by another committee consisting of experts in the

field of applicant's research and contributions

without the participation or involvement of respondent

No;1, Director General C.S.I.R and respondent No. 7

Dr. P.N. Tandon and in any case under supervision of

a nominee of the Monkbke Tribunal.

The dispute to the applicant and I.C.A.R. 2. started ever since the applicant's promotion for the post of Scientist E-IIbecame due as prior that there. was no difficulty in getting intervening promotion. Feeling aggrieved against his non selection, the applicant entered into litigation which was ultimately decided by the Supreme Court which order was for exclusion of Dr. P.K. Ray from acting as a member of the Committee for promotion of the applicant for the post of Scientist E II with effect from 1.1.82 at I.T.R.C. Luck ow. The applicant has/promoted as Scientist E-II (Rs 1800-100-125/2-2250) and he became due for prehetien to the post of Scientist F (Rs 2000-/2-2500) w.ef. 1.1.86 as a consequential relief and according to the applicant he was not promoted but Dr. P.N. Vishwanathan and respondent No. 6 Shri PK Seth who are several years junior to the applicant, have been promoted as Scientist P. The applicant filed another O.A. No. 252 of 1992 before this Tribunal which directed the respondents to complete process of assessment promotion of applicant to the post of Scientist F within two months and the same was not done within this period.

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Applicant moved application before this Tribunal inwhich observation was made that non compliance of the order of Tribunal would render for contempt proceedings. It was the reafter the applicant was informed by office memorandum dated 26.10.92 that his morit for premotion to Scientist F was considered by the committee which did not recommend him for premotion to Scientist F.

According to the respondents the applicant was 3. considered for promotion as Scientist E-II w.e.f. 1.1.92 under the Normal Recruitment and Assessment Scheme by a committee duly constituted and was promoted vide O.M. dated 3.4.92 and thereafter, the process of assesment ofmerit of the applicant for promotion to the next grade if Scientist F w.e.f. 1.1.86 under the N.R.A. Scheme had been started in July, 1992. He was consi dered for promotion as Scientist F w.e.f. 1.1.86 under the N.K.A. Scheme by the committee duly constituted, but was not recommended for promotion, which considered the relative merits of scientists taking into consideration the performance during the interview. Annual Confidential Reports and the Report of work done by the Scientist during the period for which he is being assessed. The applicant has to be considered under the N.R.A. scheme as Scientist F w.e.f. 1.1.87 as he has been already rejected by the duly constituted Assessment committee as &cientist F w.e.f. 1.1.86 and the other two Scientists S/Shri P.N. Vishwanathan and P.K. Seth were assessed by

the committee under the Merit and Normal Assessment (MANA) scheme w.e.f. 1.1.1990 and 1.1.1991. This scheme has come into effect on 1.4.88 and all the promotions ax which are tobe made prior tothat date shall be made under the N.R.A. Scheme w.e.f. 1.1.88. Under the MANA scheme, his assessment took place before the passing of the Tribunal's order dated 20.10.92. The committee was consituted as provided in the Byelaw 59(A) of the C.S.I.R. Bye laws whichis to include the Chairman, six experts(includine one member of the Governing body representing the concerned Co-ordinating Council) and members tobe nominated by Vice President, C.S.I.R. The committee which was constituted included 8 members and was in accordance with the bye laws and the experts were highly qualified. Dr. (Mrs.)G.V. Satyavati is holding thepost of Senior Deputy Director General of the I.C.M.R., New Delhi in the scale of % 5900-7300 which is at least two levels above the Grade of Scientist F for which the applicant had been assessed on 6th October, 1992, and the six experts were nominated by the Vice Presidentof the C.S.I.R. and were related to the subject of specilisation of the applicant i.e. Pharmacology and Toxicology. The applicant was assessed in a very objective and fair manner by the duly constituted committee. The applicant's suitability for promotion to the grade of Scientist E-II w.e.f. 1.1.1982 does not automatically entitle him for promotion to Scientist ExXX F w.e.f. 1.1.86 , as the

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the record considered for promotion to Scientist E-II was of prior to 1.1.1982 whereas for consideration to the postof Scientist F, the records during theperiod from 1.1.1982 to 1.1.1986 were to be considered.

- 4. The applicant's plea is that the assessment committee which was constituted was not constituted according to the rules and it wasnot competent to consider the case of the applicant, and it was bound to fail in as much as the committee was constituted by the C.S.R.I. whichincluded no experts in the subject in which the applicant was to be evaluated.
- 5. The respondents, in their counter, have given the specialisation of all the members of the committee specifically, from which it is clear that Dr. M.J. Mulky has specilisation in Pharmacology and Toxicology and Dr. (Mrs.) G.V. Satyavati, in Pharmacology and thus there were at least two experts in the subject. The committee was constituted in accordance with the byelaw 59(A) and as stated above, it cannot be said that the committee was illegaly constituted. The plea of the applicant that Dr. (Mrs.)Satyavati, one of the memmers of the committee was holding equivalent post, is also not correct. She was holding the post which was two grades higher than the post of the applicant. It was then streneously urged by the applicant that un-communicated accords remarks of Dr. P.K.



Ray we e considered by the committee which was not to 1 be considered, without giving the opportunity to the applicant to represent against the same. The penalty order was passed on 7.11.90 by the said Dr. P.K. Ray and the copy was sent to the personal file of Dr. M.A. Matin which is evident from the endorsement made in the bottom of the order. It makes clear that the Confidential report of the applicant contained this penalty order. According to the applicant, no adverse remarks were communicated to him, but he understood that the confidential papers of 1986-87 of Dr. P.K.Ray who was excluded from the committee, were considered by the committee. In the counter reply, nowhetre it was stated that there was adverse remarks against the applicant. It has also not been denied that the punishment order was not on record or that when committee met, the same was not taken into consideration by it nor was it influenced by it and it ignored it: In case any noting against the applicant and the punishment order was be consider the same could not have not been so takeninto consideration unless the applicant was given opportunity in respect of same. Even otherwise the relevant date being 1.1.86 the punishment order having been passed subsequently it under no circumstances was to be taken into account at all. No record has been produced before us . May it be that it was

taken off the record at the relevant point of time and this was noted. In all probablity the punishment order was taken into consideration and the same/influenced

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the members of the committee. If the punishment order was considered, applicant's work etc could not have been considered in the right perspective and thus the committee could not have considered the adverse remarks which were not communicated to him.

- 6. Accordingly, the respondents are directed to re-consider the case of the applicant within a period of 2 months and the punishment order shall not be taken into account and adverse remarks, if any, will also not be takeninto account, unless opportunity of hearing is given to the applicant, and the applicants works and his performance will be taken into account. We make no observation in this behalf.
- 7. Application stands disposed of as above withno order as tocosts.

Adm. Member.

Vice Chairman,

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Lucknow: Dated 12th Harch 1993.

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

Misc. Petition No. 524 of 1993

IN

Original Application No. 583 of 1992

Dr. M.A. Matin

Applicant

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Versus

Union of India & others

Respondents

Hon'ble Mr. S.N. Prasad, Judical Member Hon'ble Mr. B.K. Singh, Admn. Member

(By Hon. Mr. S.N. Prasad, Judicial Member)

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This application has been moved by the applicant with the prayer that in the interest of justice, a direction be given to the respondent (respondent No. 4) to constitute a fresh assessment promotion committee without including the earlier members. Chairman and respondent No. 1 to record verdict against the applicant and finalise the matter of promotion of the applicant to the post of Scientist (F) Dy. Director) within 2 weeks and to pass such as deemed fit.

as counsel for the respondents. The applicant while adverting to the contents of this application and the order passed by this Tribunal dated 12.3.93 in 0.A. No. 583 of 1992 has argued that there has been great injustice done to him, because the members who constituted the previous assessment promotion committee on 26.10.92 and who gave their verdict against the applicant included in the assessment promotion committee held on 7.5.93 in compliance of this Tribunal above judgment and order dated 12.3.93 as referred to above and as such the should be given fresh opportunity and as such

the above application should be allowed.

The learned counsel for the respondents while 3。 drawing our attention to the contents of the application of the applicant and to the aforesaid judgment and order dated 12.3.93 and other papers on record has argued that on 7.5.93 or prior to that applicant did not file any objection or has appeared before that committee and when he was not considered fit by the aforesaid -this ~ committee, he has moved enother application. The learned counsel for the respondents has further argued that judgment and order passed by this Tribunal has already been implemented by the respondents and there is nothing left for the applicant to agitate about the non-compliance of the aforesaid order, and he has further drawn our attention to the order passed on 7.5.93 which is previous memorumdam (Annexure-2 of the above applica-

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4. Briefly, stated facts of the case interalia,

are that Dr. Matin was also requested for his self

Assessment report for assessment for the IInd chance

falling due on 1.1.1987 under N.R.& A.S., and as such

the application of the applicant being devoid of merit

has no force.

Having considered all the view points and all aspects of the matter and keeping in view the fact that DPC met on 7.5.93, in compliance of the judgment and order passed by this Tribunal dated 12.5593 and keeping in view the facts that Dr. Matin was also requested to submit his self assessment report for assessment for the IInd chance falling due on 1.1.1987 under N.R.& A.S as specified above, we find no merit maintainable the application is not it and merit as well. being devoid of

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6. The application of the applicant is disposed of as above. No order as to costs.

Admin. Member

Judicial Member 23.6.93

Lucknow.

Dated 23.6.93 (g.s.)

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